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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS (COMM) 288/2019

I.A. 8824/2019 (under Section 151 CPC-by plaintiffs)

I.A. 8822/2019 (under Section 151 CPC r/w Order XI Rule 3 and 5 CPC as amended by the Commercial Courts Act-by defendant Nos.1, 2 and 3)

I.A. 4276/2020 (under Order XXXIX Rule 1 and 2 CPC-by plaintiffs)

I.A. 4280/2020 (modification of order dated 24th February, 2020-by defendant Nos.1 to 3)

I.A. 5978/2020 (under Order XIII A r/w Section 151 CPC-by plaintiff)

I.A. 2466/2020 (under Section 151 CPC-by plaintiff)

I.A. 6615/2020 (under Order XXXIX Rule 4 CPC-by defendant No.3)

I.A. 6637/2020 (under Section 151 CPC-to bring on record fortnightly account statement)

I.A. 6655/2020 (bringing on record additional documents-by defendants)

I.A. 6809/2020 (under Section 151 CPC seeking urgent directions to defendant Nos.1 to 3- by plaintiff Nos.1 and 2)

VISTRA ITCL (INDIA) LTD. & ANR.Plaintiffs

Represented by: Mr.Sanjeev Puri, Sr.Advocate with
Mr.Kamal Shankar, Ms.Priyamvada
Shenoy, Mr.Parag Maini,
Mr.Abhimanyu Chopra, Ms.Kirat
Randhawa, Mr.Saksham Dhingra and
Mr.Ambar Bhushan, Advocates.

versus

LALIT KUMAR JAIN & ORS. Defendants

Represented by: Mr.Jayant Mehta, Mr.Raghvendra
Bajaj and Mr.Agnish Aditya,
Advocates for defendant Nos.1 to 3.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

11.09.2020

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The hearing has been conducted through Video Conferencing.

I.A. 8030/2020 (under Order XI Rule 3 and 5-by defendant Nos.1 to 3)

1. By this application, defendant Nos.1 to 3 seek directions to Google India Pvt. Ltd./Google LLC to provide data as mentioned in the application qua nirvanahills.com, domain name of defendant No.4.
2. Defendant Nos.1 to 3 had earlier also filed an application, being I.A. No. I.A. 8822/2019 (under Section 151 CPC r/w Order XI Rule 3 and 5 CPC as amended by the Commercial Courts Act) in which notice was issued.
3. List this application on 29th September, 2020, the date already fixed.
4. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

SEPTEMBER 11, 2020

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